APHC010270852024

## IN THE HIGH COURT OF ANDHRA PRADESH Bench Sr.No:-3 AT AMARAVATI [3443]



## WP(PIL) No.125 of 2024

Gaddam Aravind	Petitioner
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Vs.

Government of India and Others

...Respondent(s)

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Mr. Kallemu Vijaya Raju, Advocate for Petitioner(s)

Mr. Jupudi V K Yagna Dutt (Central Government Counsel), Advocate for Respondent No.1.

Mr. V. Surendra Reddy (SC FOR PCB), Advocate for Respondent Nos.4, 6 & 7.

CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR SRI JUSTICE NINALA JAYASURYA

**DATE** : 10th July 2024

## PC:

The issues raised in the present petition are that the A.P. Pollution Control Board was required to conduct a gap analysis with a view to determine as to whether there was need for setting up additional facilities for treatment of bio-medical waste.

It is stated that as on date, out of 12 facilities in the State, only 11 were functional and that there was need to establish more of such facilities.

Mr. V. Surendra Reddy, learned counsel for respondent No.4 – A.P Pollution Control Board states that a gap analysis has been done and a report has been sent to the Central Pollution Control Board *vide* communication, dated 14.06.2024.

We direct respondent No.4 to place on record a copy of the said report.

We are surprised to hear from learned counsel for the A.P Pollution Control

Board that he should place the said report in a sealed cover.

We do not find any reason as to why the report should be placed in a

sealed cover when the issues are covered by statutory provisions and there is

an obligation on the authorities to deal with the issue which otherwise can

cause serious hazards to the human species.

We, therefore, direct the Andhra Pradesh Pollution Control Board -

respondent No.4 to place on record the report, with a copy to the petitioner

counsel. We also direct the Central Pollution Control Board - respondent

No.3 to take an appropriate decision on the report so furnished by respondent

No.4, within a period of three weeks.

Notice to the respondents returnable on 31.07.2024.

Personal notice on respondent Nos.8 & 9 is permitted.

List on 31.07.2024.

DHIRAJ SINGH THAKUR, CJ

NINALA JAYASURYA, J

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